

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION NO.153 OF 2023**

Mr. M. Ezhumalai  
Sri Sunkara Swamy Naidu Welfare Organization

...Petitioner

v.

Union of India & 7 Others

**INDEX**

<b>S.NO</b>	<b>PARTICULARS</b>	<b>PAGE NO.</b>
1.	UPDATION ON THE ISSUE OF ESTABLISHMENT OF RESOURCE RECOVERY PARK (RRP) IN YANAM REGION.	1

**THROUGH**

*Me. Ramaswamy*

Mr. Ramaswamy Meyyappan  
MS1876/2016  
Government Advocate of Puducherry  
Madras High Court Campus  
COUNSEL FOR RESPONDENT  
[9940188325/meram6@gmail.com](mailto:9940188325/meram6@gmail.com)

ORIGINAL APPLICATION NO.153 OF 2023  
FILED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

ESTABLISHMENT OF RESOURCE RECOVERY PARK (RRP) IN YANAM REGION -  
POSITION AS ON 17.09.2024

For the establishment of Resource Recovery Park (RRP) at Yanam, vide G.O.Ms.No.47 dated 15.11.2023 of Chief Secretariat (Power), an extent of 1.44.38 Ha. of land vested with the Electricity Department, Yanam has been transferred to the Local Administration Department. The said land has been handed over to the concessionaire by the Yanam Municipality to implement the project. Due to strong resistance of the residents living nearby to the earmarked site, the project could not be implemented as planned. As such, the project is in stalemate.

Meanwhile, Sri Sunkara Swamy Naidu Welfare Organisation Rep. by its President Sunkara Karrthik has filed an application before the Hon'ble National Green Tribunal to pass an order restraining the respondents from proceeding with the construction the RRP in the proposed site.

The Applicant has suggested some alternate lands in Yanam region for establishing RRP. However, those lands have also been rejected since the same were registered as water bodies in revenue records. It is pertinent to mention that the even the government site earlier sanctioned for the said project was turn downed due to the existence of mangroves.

At this juncture, the Yanam Municipality has identified a sick industrial unit located away from the residential area for the purpose of setting up of RRP. However, the terms and conditions imposed by the landowners could not be matched and as such the Municipality was compelled to look after for an alternate site.

Because of the smallness and the densely populated, suitable land could not be traceable immediately. The concessionaire is collecting the waste in segregated manner and stored in dumping yard without process. Further, the Yanam Municipality is conducting public hearing meetings and clarifying the doubts of the residents. In the recently concluded public hearing meeting, people from all walks of life in Yanam and politicians cutting across the party lines were vehemently opposed the establishment in the proposed site. However, the Yanam Municipality is still continuing the task of identifying suitable and unopposed site for the intended purpose and hence humbly prays for extension of time from the Hon'ble Tribunal.

*Roz*  
17/9/24

(R. MOUNISSAMY)  
REGIONAL ADMINISTRATOR, YANAM  
(2<sup>nd</sup> Respondent)

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No.171 of 2024 (SZ)**

In the Matter of

N. Malayanathan

...Petitioner

v.

Puducherry Coastal Zone Managemen  
Authority and Ors

.... Respondents

**STATUS UPDATE BY RESPONDENT 2**

Mr. Ramaswamy Meyyappan  
MS1876/2016  
Government Advocate of Puducherry  
Madras High Court Campus  
COUNSEL FOR RESPONDENT  
[9940188325/meram6@gmail.com](mailto:9940188325/meram6@gmail.com)